Filling under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

		Summary	of claims received	Summary of	claims admitted	Amount of	Amount	Amount of		Remarks, if
Sl. No.	Category of creditor	No. of Amount		No. of Amount of claims		contingent claims	of claims not	claims under in verification Annexu		any
		claims	<u> </u>	claims	admitted		admitted		re	
1	Secured financial creditors belonging to any class of creditors	1	1,18,04,774	1	1,18,04,774	-	-	-	1	
2	Unsecured financial creditors belonging to any class of creditors								2	
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)								3	
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)								4	
5	Operational creditors (Workmen)								5	
6	Operational creditors (Employees)								6	
7	Operational creditors (Government Dues)	-	-	-	1				7	
8	Operational creditors (other than Workmen and Employees and Government Dues)		-						8	
9	Other creditors, if any, (other than financial creditors and operational creditors)								9	
	Total	1	1,18,04,774	1	1,18,04,774	-	-	-		

## Annexure-1

Name of the corporate debtor: Buoyant Financial Advisor Pvt. Ltd; Date of commencement of CIRP: 12.01.2024; List of creditors as on: 19.06.2024

## List of secured financial creditors belonging to any class of creditors

(Amount in ₹)

SI.	Name of creditor	Details of cla	im received	Details of claim admitted							Amount of any	Amount of claim not admitted	Amount of claim under verificati on	Remarks, if any
		Date of receipt		Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC	claim	mutual dues, that may be set- off			
1	Dowell Crusing and Industries Pvt Ltd	11-06-2024	1,18,04,774	1,18,04,774	FC			No	100	-	-			
	TOTAL		1,18,04,774	1,18,04,774					100		-			